

(11)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

O.A. No. 22-5/82.  
T.A. No.

DATE OF DECISION 14/10/1993

Mr. Kantilal Dahyabhai Gandhi Petitioner

Mr. P. K. Pandya Advocate for the Petitioner(s)

Versus

Union of India & Anr. Respondent

Mr. Jayant Patel Advocate for the Respondent(s)

**CORAM :**

The Hon'ble Mr. N. B. Patel : Vice Chairman

✓ Hon'ble Mr. V. Radhakrishnan : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

(12)

: 2 :

Mr. Kantilal Dahyabhai Gandhi  
9, Srinagar Society,  
Halar Valsad-396 001.

: Petitioner

(Advocate: Mr. P.K. Pandya)

Versus

1. The Hon'ble Collector,  
The Customs and Central  
Excise Collectorate,  
Customs & Central Excise Office,  
Bafoda.
2. The Union of India,  
Through:  
The Secretary,  
Ministry of Finance,  
Department of Revenue,  
North Block Secretariat,  
New Delhi-110 001.

: Respondents

(Advocate: Mr. Jayant Patel)

ORAL JUDGMENT

IN

O.A./220/89

Date: 14/10/1993

Per: Hon'ble Mr.N.B.Patel

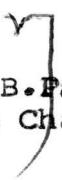
: Vice Chairman

The applicant and his advocate are not present.

In the past also they were absent on several occasions.

Dismissed for default. No order as to costs.

  
(V. Radhakrishnan)  
Member (A)

  
(N.B. Patel)  
Vice Chairman

a.a.b.